

(Mr. Speaker)

advocacy that students should defy orders under section 144, Criminal Procedure Code, prohibiting meeting and processions throughout the Union Territory of Delhi. Both Dr. Ram Manohar Lohia and Shri Mani Ram Bagri, Members, Lok Sabha, were discharged and consequently released in the evening of 22nd November, 1966, as it was found that at present there was no apprehension of breach of peace at their hands."

Shri Hari Vishnu Kamath (Hoshangabad): Have they conformed to the rules now?

Mr. Speaker: Yes, they have conformed to the rules now.

श्री मौर्य (अलीगढ़) : इस पर मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : श्री मौर्य, प्रश्न धारा 144 के अन्तर्गत दफा कहा है, प्रश्न धारा प्राराम करें, बैठ जाइये, बहुत हो गया है, इस तरह से नहीं ले सकता है।

13.07 hrs.

RULES COMMITTEE

FOURTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report of the Rules Committee.

13.07½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-NINTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I present the Ninety-ninth

*Published in Gazette of India 23rd November, 1966,

†Introduced with the recommendation of the President.

Report of the Committee on Private Members' Bills and Resolutions.

13.08 hrs.

APPROPRIATION (No. 4/Bill 1966)

The Deputy Minister in the Ministry of Finance (**Shri L. N. Mishra**): Sir, I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67.

Shri S. M. Banerjee (Kanpur): Sir, I would like to speak on this.

Mr. Speaker: How can anybody speak at the introduction stage? He is only introducing the Bill. The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67".

The motion was adopted.

Shri L. N. Mishra: Sir, I introduce the Bill.

13.08½ hrs.

APPROPRIATION (NO. 5) BILL, 1966*

The Deputy Minister in the Ministry of Finance (**Shri L. N. Mishra**): Sir, I move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the

Extraordinary, Part II, section 2, dated

31st day of March, 1964 in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1964 in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri L. N. Mishra: Sir, I introduce the Bill.

13.09 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—contd.

Clause 20—contd.

Mr. Speaker: We were considering clause 20 of the Representation of the People (Amendment) Bill. The hon. Law Minister may continue his reply.

The Minister of Law (Shri G. S. Pathak): Mr. Speaker, Sir, I shall take up the various amendments not in the order in which they were moved but in the order of their importance, if I may be permitted to do so. I shall first take up Mr. Kamath's amendment No. 72.

13.09½ hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Views have been expressed in this House disapproving of hoarding, disapproving of black marketing and such anti social acts.

I share that view and I want that the House should express its disapproval, its detestation against such acts and for that reason, I am prepared to accept Shri Kamath's amendment

subject to a condition. The condition is this. Shri Kamath's amendment does not mention any sentence. (Interruption). It is not a zero hour now! Now, for technical offences, very light punishment might be given. and in that case, it may be that the House should not disqualify a person who might have committed a technical breach of the law. Therefore, it is essential that we must prescribe a minimum sentence, may be lower than two years of imprisonment, but a sentence must be prescribed. Therefore, I suggest to Shri Kamath to adopt a substitute amendment which I shall read, and which also fills up the lacuna in his amendment.

Shri Hari Vishnu Kamath (Hoshangabad): I have no draftsman as you have.

Shri G. S. Pathak: Hoarding, black-marketing, etc. have not been defined in this Bill. These are expressions which are mentioned in the headings, titles, etc. But they have got to be defined in this Act if you want to introduce that idea in the clause with which we are concerned. I will read, therefore, the substitute amendment which, if Shri Kamath accepts, I am going to accept and support. We are adding a proviso to sub-section (2).

Mr. Deputy-Speaker: Why not we hold this over and take up other clauses in the meanwhile?

Shri G. S. Pathak: It is ready. I have only to read it. It is this:

Page 12, after line 14, insert:

"Provided that a person convicted by a court in India for the contravention of any law providing for the prevention of hoarding or profiteering or of adulteration of food or drugs and sentenced to imprisonment for not less than six months shall be disqualified from the date of such conviction and shall continue to be disqualified for a further period of five years since his release."

†Introduced with the recommendation of the President.